

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH-I**

Item 3

IA No. 54/2023, 562/2023, 532/2023 &
Rest. Appl (IBC) No. 2/2023
And
CP(IB) No. 585/Chd/Pb/2019

Under Section 7, IBC 2016 R 11 & 48(2) NCLT

In the matter of:-

Vikram Thaman & Ors.

...Petitioner-Financial Creditor

Vs.

Yee Bee Gee Infrastructure Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. V.K. Mahajan with Mr. Shubham Goyal, Advocates for the Petitioner-Financial Creditor in main CP and for the applicant in IA No. 54/2023 and for the Respondent in IA Nos. 562/2023 and 532/2023 and Rest. Appl(IBC) No. 2/2023.
Mr. Karanveer Jindal, Advocate for the Respondent-Corporate Debtor in main CP and for the applicant in IA No. 562/2023 and 532/2023.
Ms. Anjali Swaran, Advocate for the applicant in Rest. Appl (IBC) No. 2/2023.

IA No. 54/2023

This is an application filed under Rule 11 of NCLT Rules, 2016 for replacing the name of Mr. Kuljeet Singh-IRP with Mr. Parvinder Singh-IRP

On perusal of the records, it is seen that Kuljeet Singh-IRP has developed serious ailments due to his elderly age and recently he has been diagnosed with ailments relating to hypertension and blood pressure due to which doctors have advised the proposed IRP to not undertake such tasks which involved travelling and pressure.

Written consent letter of Mr. Parvinder Singh-IRP has been annexed as Annexure-A-2 and form AFA has been filed vide Diary No. 02565/01 dated 29.03.2023. The same is taken on record and it is valid upto 13.12.2023.

Keeping in view the facts and circumstances mentioned in the application the Proposed IRP is now Pavinder Singh in place of earlier proposed IRP- Mr. Kuljeet Singh. The IA No. 54/2023 is allowed and be tagged at the time of admission order.

IA No. 562/2023

List on 13.09.2023.

IA No. 532/23

The present application has been filed by the corporate debtor for the objection of the rejoinder on the plea that the alleged meeting with one of the directors is not valid and this point may be considered with the main petition under Section 7 of merits. List on 13.09.2023.

Rest. Appl (IBC) No. 2/2023

Heard. The present application has been filed for restoration of intervener application in IA No. 868/2022 which was dismissed in default on last date of hearing on the ground that even before that date of hearing none appeared on behalf of applicant. Now the applicant-intervener wants to get the said application restored. In the interest of justice, the Restoration Application (IBC) No. 2/2023 is allowed subject to cost of Rs. 5,000/- to be deposited in the ***NCLT Bar Association, Chandigarh*** within two days.

It is made clear that on the next date of hearing the arguments on the main petition and all these miscellaneous applications will be heard together. Learned

counsel for the respondent has again requested for filing short written submissions with relevant laws, if any. Let the same be done within one week with a copy in advance to the counsel opposite. No further opportunity will be given. List the matter for arguments on 13.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 23, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)